

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.81/98

Friday this the 16th day of January, 1998.

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. S.K. GHOSAL, ADMINISTRATIVE MEMBER

Diwan Singh,
Deputy General Manager (SBP),
Office of the Chief General Manager,
Telecom Kerala Circle,
Thiruvananthapuram-33.Applicant

(By Advocate Ms. Rethy for Sasidharan Chempazhanthiyil)

Vs.

1. The Chief General Manager, Telecom,
Kerala Telecom Circle,
Thiruvananthapuram.

2. Director General,
Department of Telecommunications,
Sanchar Bhavan,
Asoka Road, New Delhi-110 001.

3. Union of India, represented by its
Secretary, Ministry of Communications,
New DelhiRespondents

(By Advocate Mr. TPM Ibrahim Khan, SCGSC (rep.)

The application having been heard on 16.1.98, the Tribunal
on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant, presently posted as Deputy General Manager (SBP) in the Office of the Chief General Manager, Telecommunications is a person belonging to Punjab. He had been serving in Gujarat from 8.11.90 to 29.11.1996 and thereafter posted to Kerala Circle. Explaining his difficulties in working at a place far away from his native place, he

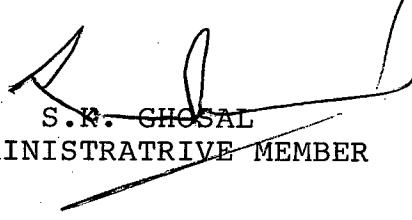
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has made representations requesting for a posting to Punjab Circle. A copy of his first representation is at Annexure.A5. Finding no response, he followed it up by another representation dated 17.9.97 (A7). Though the first respondent Chief General Manager, Kerala Circle forwarded the representation with due recommendation, the applicant has not so far received any favourable orders. Under these circumstances, the applicant has filed this application for a declaration that he is entitled to be considered for a posting in Punjab Circle. In the alternative the applicant has prayed that the second respondent may be directed to consider and dispose of his representations A5 and A7 and to give him a speaking order.

2. When the application came up for hearing today, learned counsel appearing for the respondents states that the second respondent would consider the representations submitted by the applicant and give him a speaking order within any time to be stipulated by this Tribunal. Applicant's counsel states that the applicant would be satisfied if such a direction is given to the second respondent.

3. In the result, the application is disposed of with a direction to the second respondent to consider and dispose of the representations A5 and A7 and to give the applicant a speaking order within a period of three months from the date of receipt of a copy of this order. There is no order as to costs.

Dated the 16th day of January, 1998.


S.N. GHOSAL
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

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LIST OF ANNEXURES

1. Annexure A5: Representation dated 10.7.1997 submitted by the applicant to the 2nd respondent.
2. Annexure A7: Representation dated 17.9.1997 issued by the applicant to the 2nd respondent.

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